

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416
IA/1608/ND/2024 IN IB/32/ND/2024

IN THE MATTER OF:

Devki Rani Jakhar Through Resolution Professional Shaikh Nafis Anjum Versus Indian Bank	...	Applicant
	...	Respondent

Under Section 94(1) of IBC.

Order delivered on 06.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP/Liquidator : Adv. Atul Bhatia for RP along with Shaikh Nafis
Anjum Liquidator in IA/1608/ND/2024
For the Respondent : Adv. Rajesh Kumar Gautam, Adv. Anant Gautam,
Adv. Anani Achumi, Adv. Ankur Goyal, Adv. Shivani
Sagar, Adv. Dinesh Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1608/ND/2024:-

This is an application to take on record the report filed by the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016. No representation on behalf of Financial Creditor. List this matter on **30.05.2024** for appearance of the Financial Creditor.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**